

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:644
ANSWERED ON:10.05.2002
NATIONAL SCHEME FOR SCAVENGERS
PUTTASWAMY GOWDA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether under the `National scheme of Liberation and Rehabilitation of Scavengers and their dependents`, financial assistance is being released to State Governments;
- (b) if so, the details thereof, State-wise;
- (c) the total dwelling units constructed by the State Governments for scavengers and their dependents in the country during the last three years, State-wise, year-wise;
- (d) the details of States where manual scavenging has been completely rooted out; and
- (e) the steps taken by the Government to root out completely the social evil from the country?

Answer

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYANARAYAN JATIYA)

(a) to (e) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 644 FOR 10.5.2002 BY SHRI G. P SWAMY GOWDA, M.P., REGARDING `NATIONAL SCHEME FOR SCAVENGERS

The National Scheme for Liberation and Rehabilitation of Scavengers and their dependents (NSLRS) to liberate the scavengers from hereditary, inhuman and obnoxious occupation and rehabilitate them in suitable alternate occupations was started in 1992. Rs.236 crores as Central assistance was released to the State Governments during the Ninth Plan (1997-2002) by this Ministry under this Centrally Sponsored Scheme. There is no provision in this Scheme for construction of dwelling units. The scheme provides for training and rehabilitation of scavengers in alternate, individual or group-based economic activities. State-wise details of the Central Assistance released by this Ministry during the Ninth Five Year Plan are enclosed. The Employment of Manual Scavengers and Construction of dry latrines (Prohibition) Act was also enacted in 1993. This Act is applicable in the States of Andhra Pradesh, Goa, Karnataka, Maharashtra, Tripura, West Bengal and Union Territories w.e.f. 26.1.1997. The State Assemblies of Orissa, Punjab, Assam, Haryana, Bihar, Jharkhand, Chhattisgarh, Madhya Pradesh, Tamil Nadu, Uttar Pradesh and Gujarat have also adopted the Act. The States of Goa, Gujarat, Kerala, Manipur, Mizoram, Sikkim and Tripura and the Union Territories of Andaman & Nicobar, Chandigarh, Dadra & Nagar Haveli, Daman & Diu, Lakshadweep and Pondicherry have declared that they are scavenger-free. A Centrally Sponsored Scheme of urban low cost sanitation for liberation of scavengers to totally eliminate manual scavenging and to convert/construct low cost sanitation units is being administered by the Ministry of Urban Development in which financial assistance comprising of loan and subsidy is provided by the Central Government through HUDCO for conversion of dry latrines and construction of pour flush latrines in households in urban and semi-urban areas and loans are also sanctioned for construction of community latrines.

Enclosure referred to in reply to Lok Sabha Starred Question No. 644 for 10.5.2002 by Shri G. Putta Swamy Gowda, M.P. regarding `National Scheme for Scavengers`.

STATEMENT SHOWING STATE/UT WISE CENTRAL ASSISTANCE RELEASED UNDER NATIONAL SCHEME OF LIBERATION AND REHABILITATION OF SCAVENGERS AND THEIR DEPENDENTS

(DURING THE NINTH FIVE YEAR PLAN)

(RS. IN CRORE)

Sl.No. Name of the State/UT Central Assistance

1	Andhra Pradesh	16.35
2	Assam	3.72
3	Bihar	4.64
4	Gujarat	20.51
5	Karnataka	6.95
6	Madhya Pradesh	33.34
7	Maharashtra	21.35
8	Orissa	6.97
9	Rajasthan	19.35
10	Tamil Nadu	22.53
11	Uttar Pradesh	44.46
12	Chhattishgargh	15.00
13	Jharkhand	10.85
14	Uttranchal	10.00

Total 236.02